

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 1619
TO BE ANSWERED ON 31.07.2023**

REHABILITATION OF CHILD LABOUR

**1619. SHRI ADHIKARI DEEPAK (DEV):
SHRIMATI RANJANBEN DHANANJAY BHATT:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) number of Child labour in the country as on 30.06.2023, State-wise;**
- (b) data of child labour employee from 2014 to 30.06.2023, State-wise and year-wise;**
- (c) the number of cases registered against child labour employee during the last five years, year-wise;**
- (d) whether the Government has any plan to rehabilitate those children once they cross eighteen years of age;**
- (e) whether the incidents of child labour in various parts of the country are being reported on regular basis, if so, the details thereof;**
- (f) whether the Government is contemplating to take any concrete steps to put a check on child labour; and**
- (g) if so, whether any effective steps taken/being taken in this regard, if so, the details thereof and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (c): There is a complete prohibition of work or employment of children below 14 years in any occupation and process and adolescents in the age group of 14 to 18 years in hazardous occupations and processes under the Child and Adolescent Labour (Prohibition and Regulation) [CALPR] Act, 1986. The Act also provides for stricter punishment of employers for violation of the Act and made the offence as cognizable. As per "Crime in India" a publication of National Crime Records Bureau, the number of cases registered during calendar year 2017 to 2021 under Child and Adolescent Labour (Prohibition and Regulation) Act, 1986 in the country are annexed.

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(d) to (g): The Government is pursuing multipronged strategy to eliminate child labour and to rehabilitate them for which it has taken comprehensive measures which include legislative measures, rehabilitation strategy, providing right to free education and general socio-economic development. The Ministry of Labour & Employment has framed the Child and Adolescent Labour (Prohibition and Regulation) Rules, 1988. The Rules inter *-alia*, provide for District Nodal Officer (DNO) and Task Force at district level under chairpersonship of District Magistrate to ensure that the provisions of the Act are properly enforced. It has also framed model State Action Plan enumerating action points to be taken by respective State Governments for eradication of child labour. Further the Ministry of Labour & Employment had been implementing National Child Labour Project (NCLP) Scheme to provide bridge education to the rescued Child Labour. The scheme has now been subsumed under Samagra Shiksha Abhiyan (SSA) Scheme with effect from 01.04.2021.

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ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO. 1619 FOR 31.07.2023 RAISED BY SHRI ADHIKARI DEEPAK (DEV) & SHRIMATI RANJANBEN DHANANJAY BHATT REGARDING REHABILITATION OF CHILD LABOUR

Number of cases registered under Child and Adolescent Labour (Prohibition and Regulation) Act, 1986, Year -wise:

Sl. No.	Year	Number of Cases Registered
1	2017	462
2	2018	464
3	2019	772
4	2020	476
5	2021	613

Source: Crime in India, National Crime Records Bureau.
